

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3533/2017

(Arising out of impugned final judgment and order dated 19-02-2016 in CRLA No. 2073/2014 and order dated 02-03-2016 in CRMCA No. 71293/2016 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

DINESH KUMAR MAURYA

Respondent(s)

(IA No. 6882/2017 - CONDONATION OF DELAY IN FILING)

Date : 05-07-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.

Mr. Ankur Prakash, Adv.

Mr. Anuvrat Sharma, AOR

For Respondent(s)

Ms. Parul Shukla, AOR

UPON hearing the counsel the Court made the following

O R D E R

There is a letter for adjournment circulated by learned counsel for the respondent to file counter affidavit.

Four weeks' time, as last opportunity, is granted to file counter affidavit.

List the matter after four weeks.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER